

State-wise List of Drought Prone Areas**Statement**

2241. SHRI UTTAM RATHOD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Central Government have prepared a State-wise list of drought-prone areas throughout the country ;

(b) whether it is also a fact that some areas like Usmanabad district and some tehsils of Aurangabad district which are most affected drought prone areas, have not been included in the list for Maharashtra State ; and

(c) if so, will the Government revise the list and include Usmanabad district in the list of drought-prone areas ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) Yes, Sir. State-wise information on number of districts covered under the Drought Prone Areas Programme is given in the Statement attached.

(b) The Government of Maharashtra had suggested inclusion of six blocks of Osmanabad district and seven blocks of Aurangabad district under the Drought Prone Areas Programme. Out of these areas, only five blocks of Aurangabad district viz. Ambad, Gangapur, Vaijapur, Kannad and Paithan met the criteria laid down for inclusion of new areas under this Programme by the Task Force which reviewed the coverage of this Programme in the country. These five blocks have been included under the Drought Prone Areas Programme ;

(c) There is no such proposal under consideration of the Government.

Coverage of Areas under the Drought Prone Areas Programme

State	No. of districts covered under the Programme	No. of blocks covered under the Programme
1. Andhra Pradesh	7	66
2. Bihar	2	31
3. Gujarat	8	42
4. Haryana	1	9
5. Jammu & Kashmir	2	12
6. Karnataka	10	70
7. Madhya Pradesh	6	48
8. Maharashtra	9	53
9. Orissa	4	39
10. Rajasthan	4	18
11. Tamil Nadu	3	30
12. Uttar Pradesh	10	63
13. West Bengal	3	29
Total:	69	510

Encroachment of DDA Land by Green Field Public School

2242. SHRI S. N. PRASAN KUMAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that in "D" Block, Vivek Vihar, Delhi, (Jhilmil Tahirpur Residential Scheme), Green Field Public School, has encroached upon D.D.A. land and has constructed seven feet wall to grab the land so encroached ;

(b) whether this has been done with the knowledge and connivance of some officers of D.D.A. ;

(c) whether in violation of the bye-laws and building plans, the school authorities have put covered sheds along major portion of the boundary wall some of which are being used as canteen from where lot of smoke emanates causing pollution for the residents whose houses face the illegally set up canteen ; and

(d) whether Government will have a thorough enquiry made into the encroachments and irregularities, have these removed forthwith and taken action against guilty D.D.A. officials ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Distribution of Land to Landless Harijan Peasants of Uttar Pradesh

2243. SHRI HARIKESH BAHADUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether agricultural land has been distributed to the landless Harijan peasants of Uttar Pradesh ;

(b) if so, how much and what are the details ; and

(c) whether there is any proposal to give land to the Harijan landless peasants who are residing in the villages of District Ghaziabad, Uttar Pradesh ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) Yes, Sir.

(b) and (c). According to information available under the revised ceiling laws an area of 1,38,644 acres have been distributed to 1,41,847 beneficiaries belonging to Scheduled Castes/

Scheduled Tribes. The figures relating to District-wise distribution of surplus ceiling land and beneficiaries is not collected. According to the National Guidelines on distribution of surplus land which apply to the whole country priority should be given to landless agricultural workers particularly those belonging to Scheduled Castes and Scheduled Tribes.

भारतीय खाद्य निगम के गोदामों में कदाचार

2244. श्री मूलचन्द डागा : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 27 अगस्त, 1982 के नवभारत टाइम्स में उचित दर की दुकानों के मालिक परेशान, खाद्य निगम के गोदामों में धांधली शीर्षक से प्रकाशित समाचार की ओर आकर्षित किया गया है ;

(ख) क्या यह सच है कि भारतीय खाद्य निगम में भ्रष्टाचार और कदाचार प्रचंड रूप में है और कम तोलने, उन डिपोओं को जो अपनी आवाज उठाते हैं, गलत रूप से काली सूची में शामिल करने आदि की शिकायतें हैं ; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार द्वारा अब तक क्या कार्यवाही की गई है ?

कृषि तथा ग्रामीण विकास मंत्रालयों में उप मंत्री (कुमारी कमला कुमारी) : (क) जी हां ।

(ख) और (ग) भारतीय खाद्य निगम का प्रमुख कार्य खाद्यान्नों की खरीदारी, संचयन, संचलन और वितरण करना है । निगम के कर्मचारियों को अपने दैनिक कार्य-कलापों में पब्लिक के साथ बहुत अधिक काम पड़ता है । विभिन्न कार्यों में